

THE POWERS-OF-ATTORNEY (AMENDMENT) ACT, 1982

No. 55 OF 1982

[22nd October, 1982.]

An Act further to amend the Powers-of-Attorney Act, 1882.

BE it enacted by Parliament in the Thirty-third Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Powers-of-Attorney (Amendment) Act, 1982.

Insertion
of new
section
1A.

2. In the Powers-of-Attorney Act, 1882, (hereinafter referred to as the principal Act), after section 1, the following section shall be inserted, namely:—

7 of 1882.

Defini-
tion.

'1A. In this Act, "power-of-attorney" includes any instrument empowering a specified person to act for and in the name of the person executing it.'

Amend-
ment of
section 2.

3. In section 2 of the principal Act, the word "assurance," occurring at both the places shall be omitted.

Amend-
ment of
section 3.

4. In section 3 of the principal Act, the words "lunatic," "or bankrupt", "lunacy," and "bankruptcy," shall be omitted.

Amend-
ment of
section 4.

5. In section 4 of the principal Act, in clause (a) and clause (d), after the words "the High Court", the words "or District Court" shall be inserted.

Amend-
ment of
section 5.

6. In section 5 of the principal Act, for the words "A married woman, whether a minor or not, shall, by virtue of this Act, have power, as if she were unmarried and of full age," the words "A married woman of full age shall, by virtue of this Act, have power, as if she were unmarried," shall be substituted.